

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 274 1989

H m Parman Applicant (s).

Shailash Brahambhatt Adv. for the  
Petitioner (s).

Versus

Union of India & S Respondent (s).

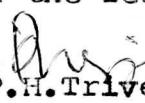
J D Agarwal Adv. for the  
Respondent (s).

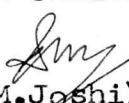
SR NO.	DATE.	ORDERS.
		Transfer (Copy Served)
5/1	13/7/89	Pr issue notice by P.A with IL to sympo pending Admission with IL. regarding non-acceptance of matter of Pet. No. 283. Affidavit filed by applicant's advocate on 10/7/89 i.e. 6/7/89.
	13/7/89	On 6/7/89
11/7/89	11/7/89	CF change from 13/7/89 to 11/7/89 due to Adv. of Petitioner has mention in the court for put this matter on 11/7/89.
15/7	15/7/89	Pr issue notice by Conducreth & IL to sympo A.O with IL

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
 Hon'ble Mr. P.M. Joshi : Judicial Member

4/7/1989

Heard Mr. Shailesh Brahmbhatt and Mr. J.D. Ajmera, the learned advocates for the applicant and the respondents. Learned advocate for the petitioner states that he alleges malafide because he has been proceeded against <sup>in</sup> departmental enquiry and has been transferred to Surat vice Shri Hanuman Prasad. In case of Shri Hanuman Prasad transfer orders will be effected only on 1/9/1989 while in the applicant's case the transfer is ordered with immediate effect. Learned advocate for the respondents states that on instructions he has ascertained that there are two posts at Surat and the applicant is being transferred to a post other than that held by Shri Hanuman Prasad. In terms of the order which is impugned, It is clear therefore that a transfer of the applicant vice Shri Hanuman Prasad does not have any justification if the intention is that the petitioner is to be transferred to Surat in another post. There is at this stage ~~some~~ justification for allowing ad-interim relief regarding staying the impugned transfer order ~~until 10th July, 1989.~~ the applicant. The case be posted on 10/7/1989.   
 for admission and continuation of interim relief. Direct service permitted, at the request of the learned advocate for the petitioner.

  
 (P.H. Trivedi)  
 Vice Chairman

  
 (P.M. Joshi)  
 Judicial Member

a.a.bhatt